

## HARYANA VIDHAN SABHA

### REPORT

### OF

## THE RULES COMMITTEE

### OF

## FOURTEENTH VIDHAN SABHA

(2021-2022)



## HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH – 160001.

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(Presented on 2<sup>nd</sup> March, 2022)

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**COMPOSITION OF THE RULES COMMITTEE** 

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, M.L.A.	Member
*3.	Shri Abhay Singh Chautala, M.L.A.	Member
**4.	Dr. Raghuvir Singh Kadian, M.L.A.	Member
5.	Shri Ghanshyam Dass Arora, M.L.A.	Member
<u>,</u> 6.	Dr. Abhe Singh Yadav, M.L.A.	Member
7.	Shri Bharat Bhushan Batra, M.L.A.	Member
8.	Smt. Naina Singh Chautala, M.L.A.	Member
9.	Shri Sudhir Kumar Singla, M.L.A.	Member

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notiifcation No. HVS-LA-79/2020/39, dated the 3<sup>rd</sup> June, 2020.

\*Shri Abhay Singh Chautala, M.L.A. from 46-Ellenabad Assembly Constituency, has resigned his seat in the Haryana Legislative Assembly vide his letter dated 27<sup>th</sup> January, 2021 which has been accepted by the Hon'ble Speaker, Haryana Vidhan Sabha on dated 27<sup>th</sup> January, 2021.

\*\* Dr. Raghuvir Singh Kadian M.L.A., nominate as Member to serve on the Rules Committee of the Haryana Legislative Assembly, under Rule 240 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly on the 26<sup>th</sup> March, 2021.

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#### **INTRODUCTION**

- 1. I, the Chairperson of the Rules Committee, having been authorized by the Committee in this behalf to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendment in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid.
- 2. The Rules Committee was nominated by the Speaker, Haryana Vidhan Sabha, under Rule 240 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified by the Haryana Vidhan Sabha Secretariat, vide notification No. HVS-LA-79/2020/39, dated the 3<sup>rd</sup> June, 2020.
- 3. The Committee held two meetings and brief record of the proceedings of the meetings have been kept in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee finalized its report in the meeting held on 9<sup>th</sup> February, 2022.

**CHANDIGARH:** THE 21<sup>ST</sup> FEBRUARY, 2022.

-sd-GIAN CHAND GUPTA **CHAIRPERSON** 

SCRUTINY OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE HARYANA LEGISLATIVE ASSEMBLY FRAMED UNDER ARTICAL 208 (1) OF THE CONSTITUTION OF INDIA.

The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a great deal of discussion, the Committee made the observations/recommendations as under:-

**Rule 45** In fourth line of Sub-Rule (2) of the Rule 45, the word "written" be substituted with the word "oral".

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- Rule 45A After Rule 45 new Rule 45A be added as under:-"When the House is prorogued, a Member may give notice of not more than three Queries in a calendar month in writing to the Secretary, specifying the official designation of the Minister to whom it is addressed, subject to admissibility under Rule 46, 46A and 47, the written replies to which may be provided within 15 clear days, unless the extension of time is granted by the Speaker."
- Rule 46 After the word "question" wherever mentioned in Rule 46, the sign and word "/query" be inserted.
- **Rule 46A** After the word "question" wherever mentioned in Rule 46A, the sign and word "/query" be inserted.
- **Rule 47** After the word "question" wherever mentioned in Rule 47, the sign and word "/query" be inserted.
- **Rule 146** The first proviso of Rule 146 be substituted as under:-"Provided that where the Assembly has not fixed any time for the presentation of the report, it shall be presented within three months from the date of gazette notification regarding the formation of Select Committee."
- Rule 204 After the Sub-Rule (3) of Rule 204, the Sub-Rule (4) be added as under:-
  - 4. "If a Member is absent from three or more consecutive meetings of the Committee without the permission of the Chairperson, the Chairperson may recommend the removal of such Member from

the Committee to the Speaker, who may, if he thinks fit, remove such Member.

**Explanation:** For the purposes of this sub-rule the meeting of the Committee held on consecutive days shall be reckoned as one meeting."

Rule 207 After the Sub-Rule (1) of Rule 207, proviso be added as under:-

"Provided that in case of a sub-committee, the quorum shall be onethird of the total number of members, the fraction if any being ignored or at least two members, whichever is greater."

- **Rule 214** In Rule 214 the words "it becomes necessary to change the place of sitting" be substituted with the words "in case there is a change in the place of sitting, which is".
- **CHAPTER XXI** In Chapter XXI under the heading of Committees of Assembly the words "Food & Supplies" wherever occurred in the rule be substituted with the words "Food, Civil Supplies & Consumer Affairs".
- Rule 233(7) The Sub-Rule (7) with the explanation of Rule 233 be omitted.
- Rule 244(3) The Sub-Rule (3) of Rule 244 be omitted.
- Rule 249(3) The Sub-Rule (3) of Rule 249 be omitted.
- Rule 276 In Sub-Rule (1) of Rule 276 in the second line, the words "Food & Supplies" be substituted with the words "Food, Civil Supplies & Consumer Affairs".
- **Rule 277** In Sub-Rule (1)(v)(a) of Rule 277 the words "Five Year Plan" be substituted with the words "Plans and".
- **Rule 279** In Sub-Rule (1)(v)(a) of Rule 279 the words "Five Year Plan" be substituted with the words "Plans and".
- **Rule 279B** In Sub-Rule (1)(v)(a) of Rule 279B the words "Five Year Plan" be substituted with the words "plans and".
- Rule 286 The Sub-Rule (3) of Rule 286 be omitted.
- Rule 291 In proviso of Sub-Rule (1) of Rule 291 the word "one" mentioned in third line be substituted with the word "four".

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#### REPORT

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## THE RULES COMMITTEE

**OF** 

## FOURTEENTH VIDHAN SABHA

(2020-2021)

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## HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH – 160001.

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(Presented on 15<sup>th</sup> March, 2021)

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**COMPOSITION OF THE RULES COMMITTEE** 

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
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2.	Shri Bhupinder Singh Hooda, M.L.A.	Member
*3.	Shri Abhay Singh Chautala, M.L.A.	Member
4.	Shri Ghanshyam Dass Arora, M.L.A.	Member
5. '	A A A A A A A A A A A A A A A A A A A	Member
6.	Shri Bharat Bhushan Batra, M.L.A.	Member
· 7.	Smt. Naina Singh Chautala, M.L.A.	Member
8.	Shri Sudhir Kumar Singla, M.L.A.	Member

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notiifcation No. HVS-LA-79/2020/39, dated the 3<sup>rd</sup> June, 2020.

\*Shri Abhay Singh Chautala, M.L.A. from 46-Ellenabad Assembly Constituency, has resigned his seat in the Haryana Legislative Assembly vide his letter dated 27<sup>th</sup> January, 2021 which has been accepted by the Hon'ble Speaker, Haryana Vidhan Sabha on dated 27<sup>th</sup> January, 2021.

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## **INTRODUCTION**

- 1. I, the Chairperson of the Rules Committee, having been authorized by the Committee in this behalf to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendment in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid.
- 2. The Rules Committee was nominated by the Speaker, Haryana Vidhan Sabha, under Rules 240 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified by the Haryana Vidhan Sabha Secretariat, vide notification No. HVS-LA-79/2020/39, dated the 3<sup>rd</sup> June, 2020.

3. The Committee held 2 meetings and brief record of the proceedings of the meetings have been kept in the Haryana Vidhan Sabha Secretariat.

4. The Committee finalized its report in the meeting held on  $3^{rd}$  March, 2021.

CHANDIGARH : THE 12<sup>TH</sup> MARCH, 2021.

#### GIAN CHAND GUPTA CHAIRPERSON

SCRUTINY OF THE RULES OF PROCEDURE AND CNDUCT OF BUSINESS IN THE HARYANA LEGISLATIVE ASSEMBLY FRAMED UNDER ARTICAL 208 (1) OF THE CONSTITUTION OF INDIA.

The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a great deal of discussion, the Committee made the observations/recommendations as under:-

#### \*\*\*\*

- Rule 1 In the first line, the inverted comma (") may be added before <u>Short title</u> the word 'Rules' and the inverted comma (") before the word 'the' may be deleted.
- Rule 2 In definition part of the said Rules, the word 'definitions' in the Definitions headnote may be substituted with the word 'definitions'.

In definition part of the said Rules, the following new definitions may be added:

(i) After the definition of 'Bulletin', a new definition may be added as under:

"Clear days" include Saturdays, Sundays and holidays but does not include the day of receipt of a notice by the Speaker or Secretary.

(ii) After the definition of 'Leader of the House', a new definition may be added as under:

"Leader of the Opposition" means Leader of a Legislature Party having the largest number of members other than the party/parties formed the Government and having the strength

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at least equal to the strength of the quorum of the House and recognised as such by the Speaker:

Provided that if more than one party has got equal number of members competing for recognition, the number of votes polled to the members, the group which has polled more number of votes in the Assembly elections, shall be recognised as the official opposition and its leader as the Leader of the Opposition:

Provided further that if the total number of votes polled to both the groups is equal, then the Office of the Leader of the Opposition shall be held alternatively and the order in which they will hold Office shall be decided by draw of lots.

(iii) After the definition of '**Resolution**', a new definition may be added as under:

"Rules" means the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.

(iv) After the definition of 'Table', a new definition may be added as under:

"Year" means a financial year.

Rule 3 In Rule 3, after the second para of Rule 3 and before the proviso to Rule 3, following provision/new para may be added:-

Summons to Members

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"Such summons shall ordinary be issued twenty one clear days before the date so fixed."

In the last line of the proviso to Rule 3, the words 'media and members may be informed by telegram' may be substituted

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with the words '/electronic media, e-mail or as the Speaker may direct.'

Rule 13(1) The word 'Chairperson' in the head note may be substituted with the word 'Chairpersons'.

> In the fourth line of said Rule, the word 'Chairperson' may be substituted with the word 'Chairpersons'.

- Rule 13(2) The word 'Chairperson' in the Second line of the said Sub Rule, may be substituted with the word 'Chairpersons'.
- After the Rule 14, following provision may be added as a When is sitting of Rule 14 the Assembly duly constituted separate paragraph:

'The Chamber of the House shall not be used for any purpose other than the sitting of the House'.

The Rule 15(2) may be substituted as under: Sitting of the Rule 15

> 'The sitting of the Assembly shall meet on first sitting of the session and on Mondays at 02.00 P.M. to 06.00 P.M. and rest of the days at 10.00 A.M. to 02.00 P.M.'

Rule 15(3) Rule 15(3) may be omitted.

In the fourth line of Rule 17, the word 'slognas' may be Observance of Rule 17 Governor's Address substituted with the word, 'slogans'.

> In the last line of Rule 17 the words 'under these rules' may be substituted with the words 'to the extent as the House may determine'

Rule 30(1) Rule 30(1) may be substituted as under-

Arrangement of Private Member's Business

order during

Panel of Acting Chairpersons

Assembly

On Thursday, last two hours shall be allotted for the transaction of Private Member's Business. 5. 01911

In the third and fourth line in the Proviso to Rule 30(1), in place of words 'on a Thursday' the sentence 'during the time allotted for the Private Member's Business on Thursday' be substituted.

After the proviso to Rule 30(1), another proviso may be added as under:-

Provided further that in case of no sitting on Thursday, the Speaker may direct that last two hours on any other day in the week may be allotted for Private Member's Business.

After Rule 33(1), a proviso may be added as under.-Rule 33(1)

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Provided that the Speaker may invite any other member(s), as special invitee for consultation or advice.

In the first line of Rule 44(1), the word 'three' may be Rule 44(1) substituted with the word, 'two'.

The Sub-Rule 46(11) be substituted as under:-Rule 46 • •

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"The question shall not contain more than 150 words in any case either typed or hand written on one side of the page."

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Constitution of the Business Advisory Committee

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Members entitled to oral answers to two questions on day

Admissibility of

Questions

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Rule 53(2) In the end of Rule 53(2), (:) may be substituted with (.)

The proviso to Rule 53(2) may be omitted and after the Rule 53(2), Rule 53(3) alongwith a proviso may be added as under:-

**"53(3).** A supplementary question shall be held out of order by the Speaker if, in his opinion-

- (i) It does not arise from the main Question or its answer;
- (ii) Instead of seeking information, it gives information;
- (iii) It seeks confirmation or denial of an opinion; and
- (iv) It infringes any of the rule regarding question.

Provided that the Speaker shall allow not more than two supplementary questions to be asked on any question.

**Rule 73(1)** In the end of Rule 73(1), the sign (.) may be substituted with the sign (:).

Calling Attention to matters of urgent public importance

Rule 73(1) After Sub Rule 73(1), a proviso may be added as under:

Provided that such notice shall contain a brief statement which may not be more than two hundred and fifty words.

Rule 73(3) In Sub-Rule 73(3) the words 'one matter' may be substituted with the words 'two matters' and proviso may be added as under:-

Provided that the second matter shall not be raised by the same members who have raised the first matter and it shall be raised at such time as the Speaker may fix.

The time mentioned in the Rule 74 the figures and words Rule 74 '10.00 A.M. and 3.00 P.M.' may be substituted with the figures and words '9.00 A.M. and 4.00 P.M.' respectively.

Rule 76 In the end of Rule 76, the sign () may be substituted with the sign (:)

After Rule 76, the following proviso may be added -

Provided that during the sitting of the House the presence of at least two Ministers is must.

- After Rule 97(ix) the following provision (x) may be added:-Rule 97
  - Shall not tear off documents in the House in protest. (x)
- **Rule 129** The word 'Five' mentioned in the fifth line of Proviso to Rule Motion after 129, may be substituted with the word 'two'.
- Rule151(1) The word 'two' mentioned in second line of the Rule 151(1), may be substituted with the word 'one'.
- Rule 204(1) In the end of Rule 204(1) the sign (.) may be substituted with the sign (:)

After the Rule 204(1), a proviso may be added as under:-

"Provided that a Minister shall not be nominated as a member of the Committee except Business Advisory Committee and in case a member of the Committee is appointed as a Minister, he/she shall cease to be the member of the Committee from the date of such appointment."

After Rule 214, a new Rule 214(A) may be added as under:-**Rule 214** 

Rules to be observed by members while present in the Assembly

Introduction

Notice of amendments



Quorum

Notices by

Members

"Rule 214(A) – The Committee may undertake on-the-spot visit in connection with the subject taken up for examination, if necessary, with prior approval of the Speaker."

**Rule 221** After proviso to Rule 221(3), Rule 221 (4) may be added as under:

"Once the Report of the Committee is laid on the Table of the House, recommendations therein would automatically be bound for implementation by the concerned department."

Rule 221A After the Rule 221 the Rule 221A may be added as under:-

The Speaker may after considering the state of business allot such time as may be compatible with the public interest for the discussion on the report of the Committees.

Rule 223 After the Rule 223(2), the Rule 223(3) may be added as under:-

Rule 223(3). On the recommendations/observations of the Committee, the Department shall furnish quarterly progress report to the Haryana Vidhan Sabha Secretariat.

Rule 233 (2) The proviso of Rule 233 (2) may be omitted.

Rule 236 Rule 236 may be omitted.

Rule 243(A) After the rule 243, the Rule 243(A) may be added as under:-

Department of Government to send statements of action taken on recommendations of the Committee.

1. The Department of Government concerned with the recommendations made by Committee shall furnish within 30 days to the Haryana Vidhan Sabha Secretariat, Statement of final action taken by Government on the recommendations.

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Ministers not to be members of the Committee

Action taken Report

On-the-spot visit by the Committee

> Report of the Committee

Discussion on Reports of the Committees



2. Where it is considered by any Department of Government that the final action is likely to take long time, it shall give an interim reply stating the position at that time, and the approximate time likely to be taken in taking the final action.

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3. The statement of action taken shall be accompanied by a copy of the order, if any, issued by the Government to implement the recommendations of the Committee.

Constitution of the Committee on Subordinate Legislation

Rule 249(3) In the third line of Rule 249(3), the word, "two" may be substituted with the word, "three".

Rule 256(A) After the Rule 256, the Rule 256 (A) may be added as under:

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Department of Government to send statements of action taken on recommendations of the Committee.

Action Taken Report

1 The Department of Government concerned with the recommendations made by Committee shall furnish within 30 days to the Haryana Vidhan Sabha Secretariat, Statement of final action taken by Government on the recommendations.

2. Where it is considered by any Department of Government that the final action is likely to take long time, it shall give an interim reply stating the position at that time, and the approximate time likely to be taken in taking the final action.

3. The statement of action taken shall be accompanied by a copy of the order, if any, issued by the Government to implement the recommendations of the Committee.

Rule 266(2) Rule 266(2) may be omitted.

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Rule 249(1) In the second line of Rule 249(1), the word 'eight' may be substituted with the word 'nine'.

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- Rule 267(a) In the third line of Rule 267(a), the word 'Commissioner' may The Functions of the Committee
- Rule 268 In the second line of Rule 268, the word 'seven' may be substituted with the word, 'nine'.
- Rule 269 Rule 269(4)(iii)(d) may be omitted.

Rule 271(A) After the Rule 271, the Rule 271 (A) may be added as under:

Department of Government to send statements of action taken on recommendations of the Committee.

1. The Department of Government concerned with the recommendations made by Committee shall furnish within 30 days to the Haryana Vidhan Sabha Secretariat, Statement of final action taken by Government on the recommendations.

2. Where it is considered by any Department of Government that the final action is likely to take long time, it shall give an interim reply stating the position at that time, and the approximate time likely to be taken in taking the final action.

3. The statement of action taken shall be accompanied by a copy of the order, if any, issued by the Government to implement the recommendations of the Committee.

Rule 286(3) In the third line of Rule 286 (3), the word 'two' may be substituted with the word 'three'.

Constitution of the Committee of Privileges

Schedule-IV Under the Head note of Schedule-IV the words 'See Rule 235'

may be added

Action Taken

The Functions of

the Committee

List of Public Undertakings may be substituted as under:-

<sup>1</sup>[List of Public Undertakings.

1:

Sr. Name of State Public Enterprises. No.

A. Corporations/Companies:-

1.1

- 1 Haryana Police Housing Corporation Ltd (HPHC)
- 2 Haryana Women Development Corporation Ltd (HWDC)
- 3 Haryana Power Generation Corporation Ltd. (HPGCL)
- 4 Uttar Haryana Bijli Vitran Nıgam Ltd. (UHBVN)
- 5 Dakshin Haryana Bijli Vitran Nigam Ltd. (DHBVN)
- 6 Haryana Vidyut Prasaran Nigam Limited (HVPNL)
- 7 Haryana State Electronics Dev. Corporation Ltd. (HARTRON)
- 8 Haryana State Industrial and Infrstructure Development (Corporation Ltd. (HSIIDC)
- 9 Haryana Roadways Engineering Corporation Ltd. (HREC)
- 10 Haryana State Warehousing Corporation (HWC)
- 11 Haryana Seeds Development Corporation
- 12 Haryana Mass Rapid Transport Corporation Ltd (HMRTC)
- 13 Haryana Land Reclamation & Development Corporation Ltd.
- 14 Haryana Scheduled Casted Finance & Development Corporation Ltd. (HSCF & DC)
- 15 Haryana Tourism Corporation Ltd (HTC)
- 16 Haryana Financial Corporation Ltd. (HFC)

- 17 Haryana Agro Industries Corporation Ltd (HAIC)
- 18 Haryana Forest Development Corporation Ltd. (HFDC)
- 19 Haryana State Roads & Bridges Development Corporation Ltd. (HSR & BDC)
- 20 Haryana State Medical Services Corporation Ltd (HSMSC)
- 21 Haryana Knowledge Corporation Ltd. (HKCL)
- 22 Haryana Backward Classes & Economically Weeker Sections Kalyan Nigam Ltd. (HBCKN)
- 23 Gurgaon Technology Park Ltd. (GTPL)
- B Cooperative Institutions:-
- 1 Haryana State Federation of Cooperative Sugar Mills Ltd
- 2 The Karnal Cooperative Sugar Mills Ltd., Karnal
- 3 The Jind Cooperative Sugar Mills Ltd., Jind
- 4 The Palwal Cooperative Sugar Mills Ltd., Palwal.
- 5 The Meham Cooperative Sugar Mills Ltd., Meham
- 6 Ch. Devi Lal Cooperative Sugar Mills Ltd., Gohana
- 7 The Sonipat Cooperative Sugar Mills Ltd., Sonipat
- 8 The Kaithal Cooperative Sugar Mills Ltd., Kaithal
- 9 The Panipat Cooperative Sugar Mills Ltd., Panipat
- 10 The Rohtak Cooperative Sugar Mills Ltd., Rohtak
- 11 The Shahabad Cooperative Sugar Mills Ltd., Shahabad (M)
- 12 Haryana State Cooperative Agriculture & Rural Development Bank Ltd.
- 13 Haryana State Cooperative Development Federation Ltd. (HARCOFFD)

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- 14 Haryana State Cooperative Labour & Construction Federation Ltd (L/C Federation)
- 15 Haryana State Cooperative Housing Federation Ltd
- 16 Haryana State Cooperative Apex Bank (HARCO Bank)
- 17 Haryana State Cooperative Supply & Marketing Federation Ltd. (HAFED)
- 18 Haryana Dairy Development Cooperative Federation Ltd.
- 19 Haryana State Federation of Consumers Cooperative Wholesale Stores Ltd. (CONFED)
- C Boards/Authorities/Societies:-

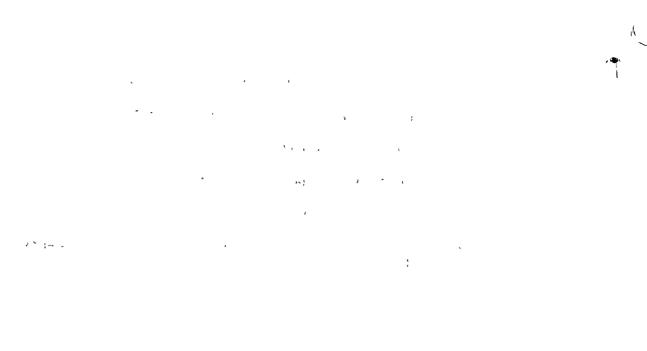
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- 1 Housing Board Haryana (HBH)
- 2 Haryana Rural Development Fund Administration Board (HRDFA)
- 3 Kurukshetra Development Board
- 4 Haryana State Agricultural Marketing Board Panchkula (HSAMB)
- 5 Haryana Khadı and Village Industries Baord
- 6 Haryana State Pollution Control Board
- 7 Haryana Saraswati Heritage Development Board
- 8 Labour Welfare Board
- 9 Haryana Building & Other Construction Workers Welfare Board
- 10 Miti Kalan Board
- 11 Haryana Shaheri Vikas Paradhikaran (HSVP)
- 12 Livestock Development Board
- 13 Haryana Seeds Certification Agency (HSCA)
- 14 Institutes of Hotel Management in Haryana

- 15 HAIC Agro Research & Development Centre
- 16 Haryana State Council for Science and Technology
- 17 Haryana Real Estate Regulatory Authority
- 18 Gurugram Metropolitan Development Authority
- 19 Trade Fair Authority, Haryana

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20 Haryana Renewable Energy Development Agency (HAREDA)]



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